

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.2079 of 2020**

Pappu Kalbar @ Nagendra Kumar Sinha @ Pappu Kumar  
..... ... Petitioner  
Versus  
The State of Jharkhand ..... Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**  
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For the Petitioner : Mr. Bhaskar Trivedi, Advocate  
For the State : A.P.P.  
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03/20.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

Heard the learned counsel for the parties.

The petitioner is apprehending his arrest for the offences punishable under Section 290 of the Indian Penal Code and Section 47(A) of the Excise Act.

The learned counsel for the petitioner submits that the petitioner has been falsely implicated in the present case and has not committed any offence as alleged in the first information report. Though it is alleged that few bottles of I.M.F.L. were recovered from the house of the petitioner in presence of his father, namely, Kesho Ram, yet neither his signature appears in the seizure list nor a copy of the same has been handed over to him. In fact there is no such recovery of I.M.F.L. from the house of the petitioner.

The learned A.P.P. while opposing the petitioner's prayer for anticipatory bail submits that there is a recovery of 48 pieces of 180 ml. Blenders Pride, 37 pieces of 180 ml. Imperial Blue, 24 pieces of 375 ml. Blenders Pride and 24 pieces of 375 ml. Imperial Blue from the house of the petitioner.

Having heard learned counsel for the parties and considering the facts and circumstances of the case, I am inclined to grant anticipatory bail to the petitioner. Accordingly, the petitioner above named, in the event of his arrest/surrender by 6<sup>th</sup> August, 2020, shall be released on bail on furnishing bail bond of Rs.20,000/- (Rupees Twenty Thousand) with two sureties of the like amount each to the satisfaction of the court of Judicial Magistrate 1<sup>st</sup> Class, Jamshedpur in connection with Golmuri P.S. Case No.09 of 2020, subject to the condition as laid down under Section 438(2) Cr.P.C.

**(Rajesh Shankar, J.)**